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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR
BENCH, JAIPUR.

O.A.No.842/89

Dt. of order: 5.7.93

Gopal Lal Gurjar

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.S.K.Singh : Counsel for applicant

Mr.M.Rafiq : Counsel for respondents

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member (Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties.

It is a very serious matter that the applicant has concealed the facts that his representation for appointment on compassionate grounds was rejected as early as in the year 1986. The applicant has not explained whey he concealed this fact particularly when he had already received the order for rejection. The applicant does not deserve any sympathy of the Court. The applicant has also been filed the O.A. in the year 1989 and it is even otherwise time barred. We do not find any force in the application and the same is rejected. No order as to costs.

(O.P.Sharma)
Member (A)

(D.L.Mehta)
Vice Chairman.